

From:

**Manoj Prasad**

Registrar General  
High Court of Jharkhand,  
Ranchi.

File No. XXI (15)/03/2015/Apptt.  
Letter no. /Apptt.

Date:

To

- All the Principal District & Sessions Judges of the State including the Judicial Commissioner, Ranchi.
- The Member Secretary,  
JHALSA, Ranchi.

Sub: Regarding circulation of format (Annexure I & II ), duly approved by the Hon'ble Court with regard to release the defrauded money back to the victim even in absence of an FIR.

Sir/ Madam,

With reference to above mentioned subject, I am directed to forward herewith Annexure I & II duly approved by the Hon'ble Court with regard to release the defrauded money back to the victim even in absence of an FIR related to cyber crime.

This is for information and its wide circulation.

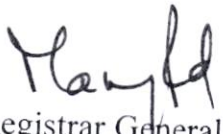
Yours sincerely,

Sd/- **Manoj Prasad**

Registrar General

Memo No. 2260 /Apptt dated Ranchi the 07/05/2025

Copy forwarded to the Director General & Inspector General of Police, Ranchi with reference to Memo no. 60/C dated 17.05.2023 & 234/NGO dated 04.03.2025 and the CPC, e-Courts Project, High Court of Jharkhand, Ranchi alongwith approved format (Annexure- I & II), information and needful/ uploading on website.

  
Registrar General  
6/5/25

**ANNEXURE-I**

In the Court of Chief Judicial Magistrate / Judicial Magistrate at Civil Court, .....

Case No.-.....

**From:**

Name of **Applicant**:

Father's name:

Address:

Age:

Sub: Application under section 503 of Bharatiya Nagarik Suraksha Sanhita for release/ refund of defrauded amount frozen in the Bank Account of the fraudster.

Most humbly, it is submitted that the undersigned namely....., Father's name ..... Age ..... Occupation ..... is a resident of .....(Village/ Mohalla).....P.O.-....., P.S.- .....District- .....Pin Code.....

The incident in brief is that .....  
.....  
.....  
.....

It is thus submitted that a cybercrime was committed against me in which an amount of Rs. .... was illegally transferred from my Bank Account Number ....., maintained in ..... (Name of Bank, Branch & other relevant details) on ..... In this regard, I registered my complaint by calling on Helpline Number 1930 on ..... and got Acknowledgment number ..... FIR in this regard has not been registered.

Thereafter, the cybercrime police had frozen the fraudster's Bank Account Number ..... maintained in ..... (Name of Bank, Branch & other relevant details) as per Section 106 of Bharatiya Nagarik Suraksha Sanhita.

Out of the amount transferred in the fraudster's Bank Account as mentioned above, Rs. .... is still lying in the concerned Bank and has not been returned to me. I have suffered a huge financial loss and therefore I request for issuance of an order as per Section 497 and 503 of Bharatiya Nagarik Suraksha Sanhita for return/ refund of the above mentioned amount of Rs. .... into my Bank Account which is essentially required for my livelihood.

The details of the incident are as follows.

**Details of the Applicant's Bank Account**

- 1) Account Holder's Name:
- 2) Account Number:
- 3) Bank Name & Branch:
- 4) IFSC Code:
- 5) Incident Date:
- 6) Contact No.:
- 7) Email id:

**Details of the Fraudster's Bank Account**

- 1) Account Holder's Name:
- 2) Account Number:
- 3) Bank Name & Branch:
- 4) IFSC Code:
- 5) Amount frozen:
- 6) Contact No. (if available):
- 7) Email id (if available):

Yours faithfully

(Signature of Applicant)

## Verification

I, the undersigned applicant Mr./Ms./Mrs. .... (Son/ Daughter) of  
..... resident of .....(Village/ Mohalla).....P.O.-.....  
P.S.- .....District- .....Pin Code..... , do hereby declare that  
the facts/details stated in the application are fully true and correct to the best of my knowledge and  
belief.

**Sign:** .....

Place:

Date:     /     / 20\_\_\_\_.

**Identifier:**

Lawyer's Name:

Enrollment Number:

Sign:

Place:

Date:     /     / 20\_\_\_\_.

**Enclosure-**

- (1) Self Attested copy of Aadhar/ Identity Proof
- (2) Self Attested copy of Passbook/ Bank statement
- (3) Other relevant documents



Annexure-II

Date:        /        /2025

To

The Chief Judicial Magistrate / Judicial Magistrate

Civil Court,.....

Sub- Report regarding confirmation for release/ refund of defrauded amount frozen in the Bank  
Account of the fraudster.

Reference: - Letter no ..... dtd..... in connection with Case No.....

Sir,

Apropos the letter under reference on the subject noted above, I am to submit that **1930 Cyber Helpline Project** is launched for the citizens who are victims of cyber crime to immediately stop illegal transfer of fund and prevent further crime when the amount is online transferred from the Bank Account of victim in India. Under this project, the Cyber Crime Incident Response Unit (IRU) is working to immediately freeze the amount which is transferred from victim's Bank Account through cyber fraud. When a citizen who is victim of cybercrime directly registers his complaint by dialing Helpline Number 1930, the Incident Response Unit (IRU) gives an Acknowledgment Number along with notice to the Bank in which the victim's money has been illegally transferred. Notices under Section 94 and 106 of Bharatiya Nagarik Suraksha Sanhita are issued to freeze the transferred amount and to provide information about the amount transferred from the Bank Account of victim. Bank freezes this suspiciously received amount on the basis of such notice.

The present applicant Mr/Mrs/Ms. .... (Son/ Daughter) of  
.....resident of .....(village/ Mohalla) .....

P.O.- .....P.S.-.....District-.....Pin  
Code.....Mobile No.....is having Bank Account number  
..... (Bank details along with IFSC code  
etc. to be provided) and credit card number (if any) ..... in relation to  
which an incident of cybercrime was committed on dated ..... and amount of  
rs. ..../- was illegally transferred.

On the basis of this complaint registered through Cyber Helpline Number 1930 by the applicant,  
Acknowledgment No. .... was given to the applicant.

Out of the amount transferred from the above Bank Account of the Applicant by fraudster having  
Bank Account number ..... maintained in  
..... (Bank details along with IFSC code etc. to be  
Provided), an amount of Rs. .... has been frozen as per section 106 of Bharatiya  
Nagarik Suraksha Sanhita.

In order to recover the amount, the Applicant has applied before the Court whereby a confirmation report  
regarding release/ refund of defrauded amount was called for from the undersigned and accordingly, it is to  
inform that the fraudster Mr/Mrs/Ms..... is having a suspicious Bank Account as  
mentioned above in which Rs. .... was frozen and even after seizure of the account, no  
objection has been raised before the Investigating Agency by the Account Holder or any other person.

Under such facts and circumstances, the undersigned has no objection to the prayer of the applicant in  
this manner.

Yours faithfully,

(Investigating Officer)